IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-158/2016

IN THE MATTER OF:

Dehlvi Remedies Pvt. Ltd.

Applicant/petitioner

Vs.

Registrar of Companies

Respondent

Order under Section 560(6) of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Abhey K. Das, Advocate

For the ROC, Delhi

: Mr. Manish Raj, Co. Prosecutor

For the Impleader-

For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel : Ms. Ritika Shaw, Mr. S.R. Arora, Advocates

ORDER

Income Tax Department has not filed its reply, despite last opportunity.

List for arguments on 6th March, 2018.

(M.M.KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER(TECHNICAL)

12.02.2018 V.Sethi